

Power Connection Holders

1669. SHRI JAGDISH PRASAD MATHUR: Will the Minister of ENERGY be pleased to state:

(a) whether interest on the security deposits is being regularly credited to the accounts of the power connection holders for industrial and commercial purposes as required under the rules by the Delhi Electric Supply Undertaking;

(b) what has been the number of industrial and commercial power connection holders in Delhi during 1979, 1980 and 1981;

(c) what is the number of the above class of consumers whose 'interest accounts' have been duly credited;

(d) what is the amount of interest paid in 1979, 1980 and 1981; and

(e) the number of such consumers who surrendered the connection during the above-mentioned periods and the amount paid to them as interest?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):

(a) to (e) The information is being collected and will be laid on the Table of the House.

सेन्दल कोलफील्ड्स लिमिटेड के अन्तर्गत
नियोजन

1670. श्री सदाशिव बागईसकर :
क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे
कि :

(क) क्या यह सच है कि सेन्दल
कोलफील्ड्स लिमिटेड राँची (बिहार)
के निदेशक (कामिक) ने हिन्दी आगु-
लिपिक के पद पर एक हरिजन के चुन

लिये जाने पर भी उसे नियुक्ति पत्र नहीं
भेजा है ;

(ख) यदि हाँ, तो इसके क्या कारण
हैं और उक्त अधिकारी द्वारा 1978 से
1980 के दौरान कौन-कौन से पद भरे
गये ; और

(ग) सरकार उक्त अधिकारी के
विरुद्ध क्या कार्यवाही करने का विचार
रखती है और कब तक ?

ऊर्जा मंत्रालय के कोयला विभाग में
राज्य मंत्री (श्री गार्गी शंकर मिश्र) :
(क) जी नहीं ।

(ख) और (ग) प्रश्न नहीं उठता ।

Common Civil Law

1671. SHRI SHIVA CHANDRA JHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to bring legislation for a common Civil Law for the whole of the country;

(b) if so, what are the details in this regard; and

(c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) No, Sir.

(b) Does not arise.

(c) Legislation for a common civil law for the whole of the country would involve changes in the personal laws relating to minority communities. The policy of the Government is not to effect any changes in the personal laws, of minority communities unless the initiative therefor comes from those communities.